

5981 Salaries and AGRAHAYANA 29, 1885 (SAKA) Constitution 5982
Allowances of Members (Amendment) Bill
of Parliament (Amendment) Bill

Mr. Deputy-Speaker: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

14.58 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
THIRTY-FIRST REPORT

Shri Hem Raj (Kangra): Sir, I beg to move:

"That this House agrees with the Thirty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th December, 1963".

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Thirty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th December, 1963".

The motion was adopted.

Shri Hari Vishnu Kamath: The Report having been adopted, I only wish to move that the time for the Bill mentioned in that report—Bill for the disclosure of Assets of Ministers—may be extended.

Mr. Deputy-Speaker: We have not yet taken up that Bill.

14.59 hrs.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL*—(Amendment of sections 3 and 6)

श्री प० ल० बाहूपाल (गंगानगर) :
उपाध्यक्ष महोदय, मैं यह प्रस्ताव करता हूँ कि संसद्-सदस्यों के वेतन तथा भत्ते ऐक्ट, १९५४ में आगे संशोधन करने वाले बिल को पेश करने की अनुमति दी जाये ।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954".

The motion was adopted.

श्री प० ला० बाहूपाल : मैं यह बिल पेश करता हूँ ।

HINDU MARRIAGE (AMENDMENT) BILL—(Amendment of section 5).*

श्री प० ला० बाहूपाल : मैं यह प्रस्ताव करता हूँ कि हिन्दू विवाह ऐक्ट, १९५५ में आगे संशोधन करने वाले बिल को पेश करने की अनुमति दी जाये ।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Hindu Marriage Act, 1955".

The motion was adopted.

श्री प० ला० बाहूपाल : मैं यह बिल प्रस्तुत करता हूँ ।

15 hrs.

CONSTITUTION (AMENDMENT) BILL—(Amendment of articles 84 and 173).

Shri Hari Vishnu Kamath: Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.